

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 35 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
11.10.2017**

**NAME OF THE COMPANY: M/s Helpline Hospitality Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>Present:</b>	Mr. Sriram Parakkat, Advocate for the Operational Creditor			
	Ms. Athira G. Nair, Advocate			
	Mr. M.K. Pandey, Advocate for IRP			
	Ms. Chetana Kandpal, CS for OL			
	Mr. Manish Raj, CP for ROC, Delhi			

**ORDER**

Ms. Chetana Kandpal, CP for the OL has pointed out that under Section 33 of IBC, 2016, the RP so appointed shall be named as Liquidator in this case. Accordingly, she is being discharged.

Mr. Manish Raj, Company Prosecutor is present on behalf of the ROC. There are certain charges against the company for which they are in the process of taking necessary action.

The RP in this case has filed his report stating that in view of the whereabouts of the Corporate Debtor not being available, liquidation proceedings have to commence. The facts of this case warrants that the Tribunal does not have to wait for 180 days for directing such liquidation proceedings.

Accordingly, as per the provisions of Section 33 of the Code, the RP is appointed as the Liquidator to take such steps as required under Chapter III of the Code.

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Ld. Counsel for the ROC is also discharged with instructions to take appropriate action under the law against the defaulting Corporate Debtor.

—Sd—

**(S. K. Mohapatra)**  
**Member (T)**

—Sd—

**(Ina Malhotra)**  
**Member (J)**